

THE GAUHATI HIGH COURT AT GUWAHATI

(THE HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NOTIFICATION

Dated Guwahati, the 7th June 2024

HC.XI-07/2021/181/RC ## Hon'ble the Gauhati High Court has been pleased to amend Rule 26 of Chapter IV of the Gauhati High Court Rules by adding the following after existing Rule:

"That one paragraph should be incorporated in the affidavit to be filed by the deponent, which should be as follows –

"The mobile number in which I can be contacted is _____ and if during the pendency of the instant proceedings, there is a change in my contact number, I undertake to inform the Registry of this Hon'ble Court."

Further, the existing **Filing Form**, submitted while filling writ petitions, appeals, petitions, I.A(s) etc. shall be **replaced** with the new **Filing Form** along with the **Undertaking Form** annexed herewith:

THE GAUHATI HIGH COURT

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

FILING FORM

Date of Filing	
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FOR OFFICE USE ONLY	
Filing No.	
Case No.	

Case Type : Civil Criminal Caveat

No. of extra Petitioners: _____

Petitioner : _____

Name : _____

Gender : Male Female Other

Age : _____ years Dt. of Birth : _____ (DD/MM/YYYY)

Nationality: _____ Occupation: _____ Differently Abled: Yes No

Address : _____

Town : _____ State _____ Country _____

Police Station : _____ Post Office _____ Pin _____

Mobile No. : _____ WhatsApp No. _____ e-mail _____

If there are more than one Petitioner/ Appellant/ Applicant, the details as mentioned above be filed separately along with the filing form.

Petitioner's Advocate : Enrl. No. _____ Name of Advocate _____ Mobile No. _____ WhatsApp No. _____

Names of the Advocates of the Petitioner(s)/ Appellant(s)/ Applicant(s) along with their Enrolment Number, Code, e-mail ID, Mobile Number, WhatsApp No. to be separately submitted along with the filing form and undertaking (If so, required).

Respondent : _____ (as far as possible)

Gender : Male Female Other

Nationality : _____ Occupation : _____ Differently Abled : Yes No

Address : _____

Town : _____ State _____ Country _____

Police Station : _____ Post Office _____ Pin _____

Mobile No. : _____ WhatsApp No. _____ e-mail _____

If there are more than one Respondent/ Opposite Party, the details as mentioned above be filed separately along with the filing form.

Respondent's Advocate : _____ Name of Advocate _____ Mobile No. _____ WhatsApp No. _____

Names of the Advocates of the Respondent(s)/ Opposite Party along with their Enrolment Number, Code, e-mail ID, Mobile Number, WhatsApp No. to be separately submitted along with the filing form and undertaking.

Acts : _____
Sections : _____ Category Code : _____

THE GAUHATI HIGH COURT

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

Case No.: _____

Appellant(s)

- Versus -

Respondent(s)

Petitioner's Advocate(s):

Sl No.	Name of Advocate	e-mail ID	Enrolment Number	Mobile Number	WhatsApp Number
1.					
2.					
3.					
4.					

- I hereby give this undertaking that I have given my mobile number which has WhatsApp/ Telegram facility as my Client(s) does/ do not have WhatsApp facility in their mobile numbers that I shall inform my Client regarding day to day progress of the case.

Signature of Advocate: _____

- I do not have WhatsApp/Telegram number. My Advocate has it. I hereby give an undertaking that whatever message of Court order/Court proceedings is shared with my Advocate, the same shall be deemed to have been served upon me also as information

Signature of Client: _____

This shall come into force with immediate effect.


By order,
Sd/-
Sunil Kumar Poddar
REGISTRAR GENERAL

Memo No. HC. XI-07/2021/182-198/ RC dated 07.06.2024

Copy to:

1. The Secretary General, Supreme Court of India, New Delhi.
2. The L.R & Secretary to the Govt. of Assam, Judicial Department, Dispur, Guwahati.
3. The President/ Secretary, Gauhati High Court Bar Association, Guwahati.
4. The President/ Secretary, Gauhati High Court Advocate Association, Guwahati.
5. The President/ Secretary, Lawyers Association, Guwahati, Assam.
6. The Secretary to the Govt. of Nagaland, Department of Justice and Law, Kohima.
7. The Secretary to the Govt. of Mizoram, Law and Judicial Department, Aizawl.
8. The Secretary to the Govt. of Arunachal Pradesh, Law and Judicial Department, Itanagar.
9. The Registrar (Vigilance)/ Registrar (Admn.)/ Registrar (Judicial)/ Registrar (Estt.) Gauhati High Court, Guwahati.
10. The Registrar —Cum-- Principal Secretary to Hon'ble the Chief Justice, Gauhati High Court, Guwahati.
11. The Registrar, Gauhati High Court, Kohima Bench, Kohima/ Aizawl Bench, Aizawl/ Itanagar Permanent Bench, Naharlagun.
12. The Joint Registrar, (_____), Gauhati High Court, Guwahati.
13. The Director, Judicial Academy, Assam.
14. The Deputy Registrar (_____) Gauhati High Court, Guwahati.
15. The Librarian —Cum— Research Officer, Gauhati High Court, Guwahati.
16. The Asstt. Registrar, _____, Gauhati High Court, Guwahati.
17. The Private Secretary to Hon'ble Mr/Mrs. Justice _____ Gauhati High Court, Guwahati.
18. Systems Analyst, Gauhati High Court, Guwahati, for uploading the above notification in the High Court Website.
19. The Administrative Officer (Judicial), _____, Gauhati High Court, Guwahati.
20. The C.A. to the Registrar General, Gauhati High Court, Guwahati.

(The list may not necessarily as per seniority)


07.06.2024

REGISTRAR GENERAL